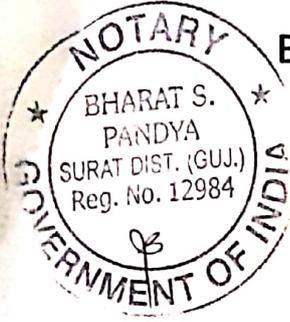


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BOOK NO.	2
SR. NO.	922
DATE	08/05/2024



**BEFORE THE NATIONAL GREEN TRIBUNAL**

**(WESTERN ZONE BENCH) AT PUNE**

**(Suo Moto) Original Application No. 734 of 2023 (PB)**

**In Original Application No. 02 of 2024 (WZ)**

In re: News item appearing in digital media dated 02/12/2023 titled as  
"Vikas Ya Vinash? Yah Kaha Pahunch gaye hum Bina soche samjhe"

Vs.

Gujarat Pollution Control Board & Ors.

:AFFIDAVIT-IN-REPLY BY RESPONDENT NO. 2, GIDC:

I, Sudeepnanjan S. Dash, Age.36, Hindu, do solemnly affirm and state as  
under:

1. I am working as a Executive Engineer, GIDC Ankleshwar with Respondent No. 2 Gujarat Industrial Development Corporation Limited ("GIDC" for Short). I have gone through copy of the earlier order passed the Hon'ble National Green Tribunal Principal Bench on dated 22/12/2023 and thereafter the order passed by this Hon'ble National Green Tribunal on dated 20/02/2024. I also perused relevant records. Therefore, I am competent as well as authorized to file present affidavit-in-reply with a view to place on record true and correct facts according to us.
2. At the outset, there is neither any allegation made against the GIDC nor there is any deliberate default or mistake on the part of GIDC which resulted in the situation which was shown under pictures however, GIDC is fully ready to do the needful if any indulgence is required from our side.
3. I state that, the operation and management part of Infrastructural facilities such as Water Supply Scheme, Industrial Effluent waste and collection, Pumping and Conveyance, Underground Drainage Scheme, Road, Street Lights etc. are being provided by the Notified Area Authority, Ankleshwar. GIDC is not involve in any of such activity as per vide Letter No. GIDC/XEN/ANK/1502 dated 14/06/2005 and the order No. GIDC/REGIONAL MANAGER(M.G.)/ANK/3360 of dated

S.Dash.

21/06/2005, the complete handling is handed-over to the said Notified Area Authority.

- 4. I further state that, GIDC only keeps and looks at the record regarding the transfer of ownership of plot etc. The GIDC has nothing to do with how the particular industry is operating and managing its day-to-day waste.
- 5. I further state, to prevent this situation Notified Area Authority, Ankleshwar has informed us vide letter Ref. No. N.T.A./ANK/4400-B dated 20/12/2023, the estimation of RCC storm water drain behind Detox India Pvt Ltd. have been prepared as per latest SOR-23-24 and it will be constructed after getting approval from the competent authority and the same will be completed before monsoon by them.
- 6. In view of the above facts and circumstances appropriate order may be passed by Hon'ble NGT.

Solemnly affirmed on this 8<sup>th</sup> Day of May, 2024 at Ankleshwar.

Sudeeptranjan S. Dash  
(Deponent)

*S Dash*



Executive Engineer,

GIDC Ankleshwar

Solemnly affirmed before me by Sudeeptranjan S. Dash who is identified by Shri self whom I personally know.

*Bancho*

**BHARAT S. PANDYA**  
NOTARY  
SURAT DIST. (GUJ.)  
Serial No. \_\_\_\_\_ of 201

972/2024

